

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1095/2019

Friday, this the 5th day of April 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

B N S V S K Bangarraju
s/o Sh. B Suryanarayana Raju
aged 44 years
working as Assistant Legislative Counsel (Group A Post)
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Residence D-35, Third Floor, Moti Nagar
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...Applicant

(Mr. K L N V Veeranjaneyulu, Advocate)

Versus

1. Union of India represented by Secretary
Legislative Department
Ministry of Law & Justice
Shastri Bhawan, New Delhi
2. Union of India, represented by Secretary
Department of Personnel & Training
Ministry of Personnel, Public Grievances & Pension
North Block, New Delhi
3. Shri Y S Rao s/o sh. Y Subba Rao
F 6/172, Sector 16, Rohini, Delhi
4. Smt. Renu Sinha
w/o Sh. Sushil Kumar Ambastha
E 103, MS Apartment
K G Marg, New Delhi
5. Shri T S Muralidharan
s/o Sh. T Subramaniam
C-20 & 20-A, 1st floor
Back Side Subhash Park
Uttam Nagar, Delhi – 110 059
6. Shri R S Jayakrishnan
s/o Shri K Raghunathan

E-509, M S Apartments
K G Marg, New Delhi
(Mr. A K Singh, Advocate)

...Respondents

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The O.A. is argued at some length. When it is pointed out that the prayer, as it stands now, cannot be considered, learned counsel for applicant sought permission of this Tribunal to withdraw the O.A., without prejudice to the rights of the applicant to file another O.A., with proper pleadings. Permission accorded.

2. The O.A. is dismissed as withdrawn, leaving it open to the applicant to file a fresh O.A.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

April 5, 2019
/sunil/